

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4421

ANSWERED ON:22.12.2005

ACCEPTANCE OF TENDERS FOR MARRIED ACCOMMODATION PROJECTS

Jindal Shri Naveen

Will the Minister of DEFENCE be pleased to state:

- (a) whether Military Engineering Services (MES) has failed to accept tenders for married accommodation projects within the time stipulated under the Fast Track procedure;
- (b) if so, the resultant extra expenditure involved alongwith the reasons for the same;
- (c) whether any overpayment has also been made to the contractors due to the negligence of Garrison Engineer, Mathura;
- (d) if so, the details thereof;
- (e) whether any responsibility has been fixed in this regard; and
- (f) if so, the details thereof alongwith the precautionary measures taken to avoid such mistakes in future?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (f): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 4421 FOR ANSWER ON 22.12.2005

No Married Accommodation Project has been sanctioned under the Fast Track Procedure in the last three years. Therefore, the question of extra expenditure on this account does not arise.

Chief Engineer, Lucknow Zone had concluded two contracts for execution of construction works at Mathura in 1996 at a total cost of Rs. 9.01 crores. Due to incorrect pricing of deviations, an overpayment of Rs. 52.91 lakhs to the contractors was detected. A staff Court of Inquiry to investigate the overpayment was ordered in July, 2002. The Court of Inquiry has held eight personnel responsible for the deemed overpayment. The departmental disciplinary action against these personnel is in progress. The measures to be taken to avoid overpayment are already laid down in Departmental Manuals and Regulations.